

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 308

IA-4117/2021 IA-3895/2021 IA-3899/2021 IA-3057/2022 IA-3057/2022
IA-3062/2022 IA-3064/2022 IA-3073/2022 IA-3074/2022 IA-3324/2022

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.....**APPLICANT/PETITIONER**
Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.**RESPONDENT**

SECTION

U/s 7 of IBC, 2016

Order delivered on 27.10.2023

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Mr. Rishabh Jain, Advocate

For the Respondent : Mr. Shobhan Mahanti, Adv. in IA-4117, IA-3057, IA-3062,
IA-3064, IA-3073, IA-3074, IA-3224, IA-4126.

For the NOIDA : Mr. U N Singh Advocate.

ORDER

IA-4126/2022:-

Learned Counsel appearing for the Resolution Professional through VC submitted that the present application has become infructuous.

Accordingly, IA-4126/2022 **dismissed as infructuous.**

The parties are directed to complete the pleadings in remaining applications listed today if not already completed.

List the remaining IAs on **24.11.2023.**

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (JUDICIAL)